

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 1177 of 1996

Date of Order: 02.01.98.

SINGLE BENCH

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.

AMULYA KRISHNA SARKAR

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.J.N.Biswas, counsel.

For the respondents: Mrs.U.Sanyal, counsel.

Heard on: 02-01-98.

O R D E R

S.N.Mallick, V.C.

Division Bench is not sitting to-day.

At the time of hearing of this Application at the admission stage, the 1d.counsel appearing for the petitioner concedes to the objections taken by Mrs.Sanyal, 1d.counsel appearing for the respondents, that the Application is defective and does not conform to the requirements of relevant provisions of the Central Administrative Tribunal Act. It appears that the application has been filed in the form of a Writ Petition and the prayers are also in the nature of issuing writs. The 1d.counsel appearing for the petitioner has, therefore, prayed for leave to withdraw the present Application and to file a fresh one according to law. The leave is granted to withdraw the application with liberty to file a fresh Application according to law subject to law of limitation. The application is thus disposed of as "withdrawn". No order as to costs.

  
(S.N. Mallick)  
Vice-Chairman.